

**BEFORE THE NATIONAL GREEN TRIBUNAL, SITTING
AT CHENNAI**

ORIGINAL APPLICATION NO. 92 OF 2020

(Under Section 18(1) r/w Section 19(1) of the National Green Tribunal Act, 2010)

IN THE MATTER OF:

Gareeb Guide (NGO) Rep. by its President, 7/41, Bahar, Sahara States, Mansoorabad, Hyderabad-500068, Phone: 8688122222, E-Mail: gareebguide@gmail.co,

.....APPLICANT

VERSUS

1. State of Andhra Pradesh Rep. by its Chief Secretary to Govt, Department of General Administration, Building No. 1, I Floor, Interim Government Complex, Secretariat, Velagapudi, Guntur, Andhra Pradesh. Phone: N.A., E-Mail: cs@ap.gov.in

2. Collector, Srikakulam District, O/O Collectorate, Srikakulam. Phone: 08942-222565, E-Mail: Collector.sklm@gmail.com

.....RESPONDENTS

AS PER **THE DIRECTION, DATED: 14.07.2022** PASSED BY THE NGT IN OA 92 of 2020, THE FOLLOWING FRESH OBJECTIONS, DATED: 26.07.2022 FILED BY THE APPLICANT AGAINST THE JOINT COMMITTEE REPORT, DATED: 05.07.2022 AND THE REPORT, DATED: 05.07.2022 SUBMITTED BY THE DISTRICT COLLECTOR, SRIKAKULAM

MOST RESPECTFULLY SHOWETH:

It is respectfully submitted that

(A) On one hand it was mentioned in the said reports that the Applicant herein has requested to alienate the land to an extent of Ac.10.00 in Sy.No.59 of Chinnadugam Village, Jalumuru Mandal, Srikakulam District which is classified as "Kakarla Pond". But the G.O. Ms. No, 571,



For GAREEB GUIDE

President

Revenue (Assignment-I) Department, Dt.14.09.2012 says that, environmentally sensitive and fragile areas such as, tank beds, riverbeds, hillocks with afforestation etc., shall not alienated or allotted.

On the other hand

- (i) There are 89 age old residential houses of BPL category people, one MPP School, Rythu Bharosa Kendram (Panchayat Office), CC road from Narasannapeta-Pathapatnam road to Chinnadugam Village, Field channel, Nagadevata temple etc., are existing in the scheduled land.
- (ii) The District Collector, Srikakulam sanctioned compound wall for MPPE School etc in Sy No. 59 of Chinnadugam (V) on 13.08.2020 and the construction work started and completed in December' 2020

(B) On one hand it was mentioned in the said reports that as per para (g) of the Govt. Memo No. 33 571/Assn,1(2), Revenue (Assn.1) Dept., Dt: 14.09.2012, as per para - 3(a) (ii) at page No.6 says that, only waste and dry lands should be proposed for alienation and wet, irrigated lands should not normally be considered for such as, tank beds, river beds, hillocks with afforestation etc., should not be alienated or allotted. Further, as per para 3(c)(viii) at page-8, the ban on change of classification of tank bed lands shall be strictly enforced.

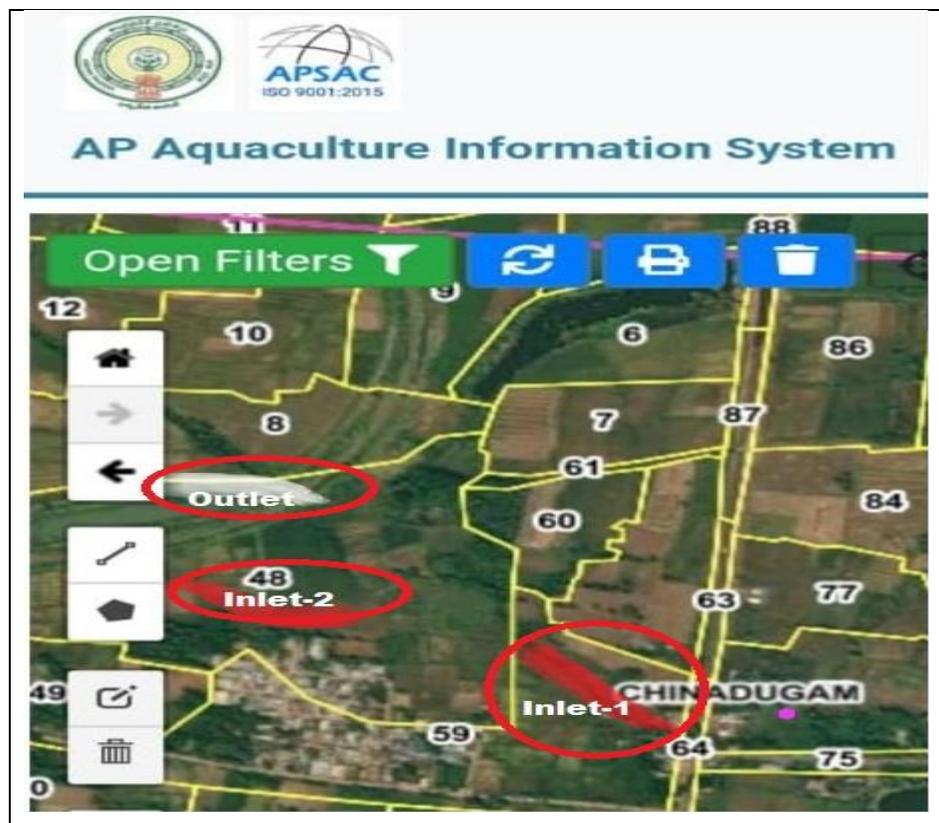
However, as per the directions of the District Administration, the Tahsildar, Jalumuru has carried out the eviction of encroachments which are made by way of agricultural fields in Sy.No. 59 of Chinnadugam Village, Jalumuru Mandal, Srikakulam District, except the other age-old buildings/structures, which needs specific orders from the Govt.

On the other hand



For GAREEB GUIDE
G. Mary
President

- i. The Government of Andhra Pradesh vide G.O.Ms. No.446 Revenue (Assignment) Department, Dt.14.10.20t6 has alienated an extent of Ac. 209.84 in Sy.No.36/1 which is classified as "Konda Poramboke/hillock" in Tarlipeta Village, Kotabommali Mandal, Srikakulam District in favor of 'Srimath Ubhaya Vedantacharya Peetham" for establishment of "Vedic University" on payment of market value.
- ii. As per the revenue records and the survey reports the Kakarla Pond extended in Sy No. 48 (In Acres 22.2) & in Sy No. 59 (In Acres 12.75) in Chinnadugam Village, Jalumuru Mandal, Srikakulam District. There are two Inlets to Kakarla Pond i.e one is from Koneru Pond (grabbed by Mr Gondu Simmanna & Others) and the Second one is from Pulivani Pond (grabbed by Mr Peesa Srinivasa Rao & Others) and there is only one Outlet to Peddadugam Tank (grabbed by Mr Peesa Srinivasa Rao & Others). But there is no action by the Respondents to protect the inlets and outlet of Kakarla Pond with an intention to do favour to the above grabbers. The inlets and outlet of Kakarla Pond is as follows:



[Handwritten signature]

For GAREEB GUIDE
G. M. M. J.
President

It is hereby prayed that pending action taken based on fresh Report, dated: 05.07.2022 submitted by the Joint Committee and the Report, dated: 05.07.2022 submitted by the District Collector, Srikakulam, the above facts and objections, dated: 26.07.2022 submitted by the Petitioner may be pleased to consider and pass an appropriate order or orders as deem fit and proper in the circumstances of the case.

For GAREEB GUIDE
G. Mary
President

APPLICANT

VERIFICATION

I Bhargavi Gundeti, President, Gareeb Guide (NGO), 7/41, Bahar, Sahara States, Mansoorabad, LB Nagar, Hyderabad-500068 do hereby verify that the contents of paras i to xxiv believe to be true on legal advice and that I have not suppressed any material fact.

Date: 26.07.2022

Place: Hyderabad.

For GAREEB GUIDE
G. Mary
President

APPLICANT

Bhargavi Gundeti